S.D. Circular No. 05 of 2016

Sub: Amendment to this office SD Circular No. 3 of 15 [F.No.SD-13/POL/3/97] dated 28.08.15, on licence under section 406 of the Merchant Shipping Act, 1958, as amended & fee to be charged for granting such licences, to vessels covered under this office DGS Order No. 10 of 2014 [F.No. SD-12/Misc(15)/12] dated 23.07.14 contextual to Indian Controlled Tonnage vessels-reg.

WHEREAS, this office SD Circular No.03 of 2015 [F.No.SD-13/POL/3/97] dated 28.08.15 was issued contextual to matters pertaining to the grant of licences under the Indian Controlled Tonnage [ICT] paradigm.

2. WHEREAS, the said circular, under its para 3.3 stipulates the chargeable processing fee and licence fee, per month for the issuance of licences to such vessels.

3. WHEREAS, this office has received a representation from the Indian National Shipowners Association [INSA] requesting that the said processing fee of Rs. 20,000/- [as mentioned in the said circular] should be applicable only once for processing such applications, and not charged repeatedly for every month.

4. Now, therefore, considering the said request of INSA and also that these vessels are owned by Indian entities in terms of the Indian Controlled Tonnage mechanism, in accordance with the said DGS order, it has been decided as follows ;

4.1 The vessels under the Indian Controlled Tonnage paradigm, which apply for licences in terms of this office SD Circular 3 of 2015 [F.No.SD-13/POL/3/97] dated 28.08.15 shall pay Rs. 20,000/- [Rupees twenty thousand only] as an initial one-time processing fee and Rs. 15,000/- [Rupees fifteen thousand only] as licence fee per
month. Other terms and Conditions, as stipulated in the said SD Circular No. 3 of 2015 [F.No.SD-13/POL/3/97] dated 28.08.15 shall remain same.

5. The foregoing measure has been put in place for further boosting the Indian Controlled Tonnage/ promoting Indian tonnage, in public interest and without prejudice to the right of this office, whatsoever, to alter/modify any of the provisions of the said SD circular No.3 of 2015 [F.No.SD-13/POL/3/97] dated 28.08.15 or this circular, going forward.

6. This issues with the approval of the Director General of Shipping & Additional Secretary to the Government of India.

       Sd/-
       [Ash Mohomad]
       Assistant Director General of Shipping [SD]

To,

1. All India’s stakeholders/shipping companies, through the website of the DGS, GoI.
2. INSA,ICSSA,FOSMA & MASSA, Mumbai.

Copy forwarded for an information to the:

1. Secretary to the GoI, Ministry of Shipping, Transport Bhawan, New Delhi [Attn: Shri Abhinav Gupta, Deputy Secretary to the GoI].
2. NA/CSS/CS, DGS, GoI.
3. DDG [Trg./MTT] & DDG (Coord), DGS, GoI.
4. Hindi version follows.

       Sd/-
       [Ash Mohomad]
       Assistant Director General of Shipping [SD]